

Shortage of Bread

1316. **SHRIMATI PARVATHI KRISHNAN:**
SHRI S. G. MURUGAIYAN:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether the capital is facing a severe shortage of bread;
- (b) if so, to what extent;
- (c) whether a private sector bread manufacturing company is in a position to raise its production at least by 15 per cent by utilizing its capacity fully;
- (d) if so, whether Government propose to grant sanction to this company; if so, the details; and
- (e) whether Government are considering a proposal to increase the capacity of Government owned Modern Bakeries to meet the increased demand of bread in Delhi and if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): No, Sir.

- (b) Does not arise.
- (c) Yes, Sir.
- (d) The proposal is under consideration of the Government.
- (e) The matter is under consideration.

Policy guidelines regarding Role of Giant foreign multinational corporations

1317. **PROF. P. G. MAVALANKAR:**
Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government have formulated any definite policy or guidelines with regard to the role of giant foreign multi-national corporations in our country;
- (b) if so, details thereof;

(c) if not, the reasons therefor;

(d) whether Government propose to, or already have plans to regulate and restrict the functioning of such multinational corporations; and

(e) if so, broad indications thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (e). Government's present industrial licensing policy provides for participation by foreign concerns and subsidiaries and branches of foreign companies in 19 priority industries and in other industries with high export-orientation. Investment by such companies will be governed by the guidelines on the dilution of foreign equity and will be examined with special reference to technological aspects, export possibilities and overall effect on balance of payments.

Payment of fee to the participants in programmes of A.I.R. and Doordarshan

1318. **PROF. P. G. MAVALANKAR:**
Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether A.I.R. and Doordarshan formulated any criteria/rules for fee or honorarium to the talkers, artists, musicians, and such other participants in the various programmes;

(b) if so, whether Government have formulated any criteria/rules for payments of the said amounts to different categories of participants;

(c) if so, broad details thereof;

(d) whether any discretion is given to the Station Directors for varying the said amounts; and

(e) if so, details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) Yes, Sir.

(c) Music and drama artists of all types are auditioned and graded by duly constituted Audition Committees. The fee paid to an artist is according to grade in which he or she is placed by the Audition Committee. Regarding talkers, a guidelines has been issued to Stations which has relation to the quality and status of talkers.

(d) Yes, Sir.

(e) The fee scales prescribed for drama and music artists have a range in each grade. The Station Directors have the discretion to increase the fee of an artist in the first two grades within the prescribed range. The Station Directors have also the discretion to fix the fee of a talker upto a certain amount.

Grant given for the construction of Coastal Highways

1319. PROF. P. G. MAVALANKAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government give any financial assistance by way of grant or loan or both to one or more State Governments for the construction of coastal highways;

(b) if so, broad details thereof;

(c) whether Government of Gujarat have asked for such financial assistance during the years 1975, 1976 and 1977; and

(d) if so, details thereof; and whether Government have sanctioned and released such assistance to the State Government of Gujarat?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). Under the Constitution, the Central Government are primarily responsible for roads declared as National Highways. All roads other than National Highways in States, including coastal roads wherever they form part of the State

road net-work, are essentially the responsibility of the State Governments concerned. However, in order to assist the State Governments in their road development activities, the Central Government have always been providing Central financial assistance to the extent possible within the available resources for the development of coastal roads in the States and and when specific requests are received from the States.

In this connection, Central financial assistance amounting to about Rs. 23 crores was provided for the development of the West Coast Road starting from Panvel in Maharashtra upto Challisseri in Kerala passing through Goa and Karnataka. Similarly Central financial assistance amounting to Rs. 2.85 crores has been agreed to be provided for a road along the East Coast in Tamil Nadu.

Likewise Central financial assistance amounting to Rs. 5.42 crores has been and is being provided for the development of coastal roads in Gujarat under the Central Aid Programme of State roads of inter-State or Economic importance and from the Central Road Fund. Against this, the following payments have been made to the Govt of Gujarat during 1975-76, 1976-77 and 1977-78 covering, *inter alia*, the coastal road, keeping in view the available resources, progress of works, etc:—

Year	F. & I Roads Programme	Rs. lakhs.	
		Central Road Fund (Allocation)	(Ordinary Reserve)
1975-76	25.00	42.90	5.10
1976-77	45.60	63.00	4.40
1977-78(B.F.)	30.40	75.00	2.85
TOTAL	101.00	180.90	12.35